

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO.234 OF 2024 / EZ**

Kishore Kumar Meher ...Applicant

VERSUS

State of Odisha & Others ...Respondents

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By the Respondent No.3

Kolkata  
Date:

Through



**Smt Papiya Banerjee Bihani,**  
Advocates for the Respondent No.3  
(State Pollution Control Board, Odisha)  
e-mail:pbanerjeebihani@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
 EASTERN ZONE BENCH, KOLKATA  
 ORIGINAL APPLICATION NO.234 OF 2024 / EZ**

**07 AUG 2025**

Kishore Kumar Meher ... Applicant

VERSUS

State of Odisha & Others ... Respondents

**AFFIDAVIT ON BEHALF OF STATE  
 POLLUTION CONTROL BOARD,  
 ODISHA, R.NO.3.**



I, Smt. Uma Nanduri, IFS, wife of Sri Prem Kumar Jha, IFS aged around 58 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.3 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.



2. That this Hon'ble Tribunal while adjudicating the aforesaid OA vide their order dtd.02.01.2025 at para-14 has been pleased to constitute a fact finding committee comprising of the following members:

- a. District Collector, Dist –Boudh or his representative not below the rank of Additional District Magistrate (ADM);
- b. Senior Scientist, Odisha State Pollution Control Board; and
- c. Central Ground Water Authority.

And directed the committee to visit the site in question and submit its report on affidavit. The District Collector, Boudh (R-2) has been declared as the Nodal Office for the logistic purposes and filing the fact finding report on affidavit.

3. That the R-3 Board has nominated the Regional Officer, Bolangir to represent the committee constituted by the Hon'ble Tribunal on behalf of the R-3 Board and intimated the same to the Collector & DM, Boudh(R-2)



vide Board's letter No.524 dtd.08.01.2025 for further action at his end. A copy of the letter No.524 dtd.08.01.2025 is annexed to this affidavit and marked as ANNEXURE – R3/1.

4. That the ADM, Boudh vide his letter No.640 dtd.22.01.2025 has intimated the Regional Officer of the R-3 Board at Bolangir that the date of inspection has been fixed on 28.01.2025 and requested to attend the joint enquiry on the scheduled date. In response to the said letter, the R-3 Board has nominated the Regional Officer of the R-3 Board at Sambalpur as the Regional Officer, Bolangir was on leave by the time and intimated the same to the R-2 vide letter No.1538 dtd.24.01.2025. A copy of the letter dtd.24.01.2025 is annexed to this affidavit and marked as ANNEXURE – R3/2.
5. That in compliance to the direction dtd.02.01.2025 of the Hon'ble Tribunal, the committee has visited the site and the enquiry report of the fact finding committee in respect of M/s. Navkiran Enterprises Pvt. Ltd. (R-6) has been submitted by the ADM, Boudh in his affidavit



dtd.17.02.2025. The same has also been taken note of by the Hon'ble Tribunal vide their order dtd.30.04.2025 and 23.07.2025 and observed that the same has been put to defect.

6. That it is further humbly submitted that the joint committee in their report has relied upon the direction of closure dtd.09.01.2025 issued by the R-3 Board through its Regional Officer, Bolangir and annexed the same in the enquiry report vide Annexure-2.
7. That in between, certain developments have been taken place and the same is submitted for kind perusal of this Hon'ble Tribunal.
  - a. In compliance to the direction of closure issued by the R-3 Board, the power supply to the R-6 unit has been disconnected as intimated by the Executive Engineer, Electrical Division, BoED, Boudh vide letter No.99(3) dtd.18.01.2025. it is indicated in the said letter that the power supply has been disconnected on 14.01.2025. A copy of the letter dtd.18.01.2025 is annexed to this affidavit and marked as ANNEXURE – R3/3.



- b. The Regional Officer, Bolangir of the R-3 Board has been requested by the R-6 unit to take steps for power supply vide e-mail dtd.18.01.2025, 19.01.2025 and through letter dtd.20.01.2025. In the letter dtd.20.01.2025, it is stated that the unit has stopped operation and power supply has been disconnected and accordingly requested for reconnection of the power supply with an undertaking that they will not start any production activities till receipt of the revocation of closure order. A cop of e-mail dtd.18.01.2025, 19.01.2025 and letter dtd.20.01.2025 are annexed to this affidavit and marked as **ANNEXURE – R3/4 Colly**.
- c. The Regional Officer of this Board at Bolangir has carried out inspection of the R-6 unit on 18.01.2025 and forwarded the inspection report on 20.01.2025 addressing to the Chief Environmental Engineer, SPC Board, Odisha to consider revocation of closure direction since the R-6 unit has complied with the non-compliances observed during earlier inspection.



- d. The inspection report was examined and the matter was placed before the Chairman for consideration of revocation of closure direction and the R-3 Board vide letter dtd.28.01.2025 intimated the Regional Officer, Bolangir regarding revocation of closure direction with a request to dispose of the application of the R-6 unit on merit. A copy of the letter dtd.28.01.2025 is annexed to this affidavit and marked as **ANNEXURE – R3/5**.
- e. The R-6 unit has submitted application for renewal of consent for the period 01.04.2025 to 31.03.2030 along with consent fees vide letter dtd.25.02.2025, which was duly received by the Regional Officer, Bolangir on 03.03.2025. A copy of the letter dtd.25.02.2025 is annexed to this affidavit and marked as **ANNEXURE – R3/6**.
- f. The Regional Officer, Bolangir in respect to the application submitted for renewal of consent again inspected the R-6 unit on 21.03.2025 and consent to operate upto 01.04.2025 to 30.06.2025 was granted on dtd.29.03.2025. A copy of the inspection report for inspection dtd.21.03.2025



and a copy of consent to operate order dtd.29.03.2025 are annexed to this affidavit and marked as ANNEXURE – R3/7 and ANNEXURE – R3/8 respective.

- g. The R-6 unit has submitted application for renewal of consent through online vide Application No.6489107 on dtd.10.06.2025. The Regional Officer, Bolangir has again inspected the unit of R-6 on dtd.21.06.2025 and consent to operate upto 31.03.2026 has been renewed in respect of the R-6 unit vide consent order No.2996 dtd.30.06.2025. A copy of, inspection report carried out on dtd.21.06.2025 and consent to operate order dtd.30.06.2025 are annexed to this affidavit and marked as ANNEXURE – R3/9 and ANNEXURE – R3/10 respectively.
8. That the R-3 Board craves leave to file further affidavits, if necessary in this case.
9. That the annexures annexed to the present affidavit are true and correct copies of their originals.



X

MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH - 9437627119 (M)

*[Handwritten signature]*

10. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

*[Handwritten signature]*  
**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar

**VERIFICATION:**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 7<sup>th</sup> day of August, 2025.

**SWORN BEFORE ME**

*[Handwritten signature]*  
**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH - 9437627119 (M)

*[Handwritten signature]*



X

ANNEXURE-R3/1<sup>200</sup>

EPABX: 2561909/2562847  
Tel: 2562822, 2560955  
Email: [Paribesh1@ospcboard.org](mailto:Paribesh1@ospcboard.org)  
Website: [www.ospcboard.org](http://www.ospcboard.org)

**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA]  
Paribesh Bhawan, A/118, Nilakanthanagar, Unit - VIII,  
Bhubaneswar - 751 012, INDIA

No. 524  
VII-L -Misc - 1169

Date: 8-1-2025

Speed Post /E-mail

To  
The Collector & District Magistrate  
Boudh.

Sub: OA No.234/2024/EZ - Kishore Kumar Meher v. State of Odisha & Others regarding  
M/s. Nav Kiran Enterprises Pvt. Ltd., a rice mill, At - Padampur, Kukuda, PO-  
Nuapalli, Dist-Boudh.

Sir,

The Hon'ble NGT, EZB, Kolkata while adjudicating the aforesaid OA vide their order  
dtd.02.01.2025 has been pleased to constitute a committee comprising of the following  
members:

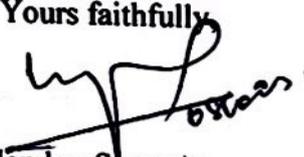
1. District Collector, Boudh or his representative not below the rank of Addl. District  
Magistrate;
2. Sr. Scientist, Odisha State Pollution Control Board; and
3. Central Ground Water Authority.

And directed for inspection of the site and submit its report on affidavit within four  
weeks with regard to the allegation made in the OA. The District Collector, Boudh has been  
declared as the Nodal Office for all logistic purposes and for filing the fact finding report on  
affidavit. It is also further directed that if environmental violations are found the committee  
shall also suggest remedial measures and action proposed to be taken. The case is posted to  
21.02.2025 for further hearing.

Er. Babita Singh (Mob-9438883908/9439852760), Regional Officer, Bolangir of this  
Board has been nominated to represent the Board in the committee constituted by the Hon'ble  
Tribunal. A Copy of OA along with copy of order dtd.02.01.2025 is enclosed for your  
information and necessary action.

Encl: As above.

Yours faithfully,

  
Member Secretary

Memo No. 525 / Date: 8-1-25

Copy along with copy of enclosure forwarded to the Regional Officer, SPC Board,  
Bolangir for information and necessary action.  
Encl: As above.

Speed Post / E-mail

  
Member Secretary

ANNEXURE-R3/2

EPABX: 2561909/2562847

Tel: 2562822, 2560955

Email: [ParibeshI@ospcboard.org](mailto:ParibeshI@ospcboard.org)Website: [www.ospcboard.org](http://www.ospcboard.org)**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA]  
Paribesh Bhawan, A/118, Nilakanthanagar, Unit - VIII,  
Bhubaneswar - 751 012, INDIA

No. 1538  
VII - L - Misc - 1169

Date: 24-1-25

Speed Post /E-mail

To

The Collector & District Magistrate  
Boudh.

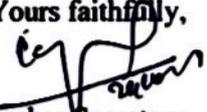
Sub: OA No.234/2024/EZ - Kishore Kumar Meher v. State of Odisha & Others regarding  
M/s. Nav Kiran Enterprises Pvt. Ltd., a rice mill, At - Padampur, Kukuda, PO-  
Nuapalli, Dist-Boudh.

Ref: This Board letter No.524 dtd.08.01.2025 and letter No.640 dtd.22.01.2025 of the  
ADM, Boudh fixing the date of visit by the committee.

Sir,

With reference to the above, this is to inform you that the date of inspection of the  
committee has been fixed on 28.01.2025. Earlier we have nominated Er.Babita Singh,  
Regional Officer of this Board at Bolangir. But the said officer is on leave and may not be  
available on 28.01.2025. Therefore, it has been decided to nominate Dr. S. N. Nanda, (Mob-  
9437158608) Regional Officer, SPC Board, Sambalpur to represent the committee constituted  
by the Hon'ble Tribunal in place of Er.Babita Singh.

Yours faithfully,

  
Member Secretary
Memo No. 1539 /Date: 24-1-25

E-mail

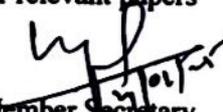
Copy along with copy of letter No.640 dtd.22.01.2025 of the ADM, Boudh forwarded  
to the Regional Officer, Sambalpur for information and necessary action. The details copy of  
OA and other relevant papers pertaining to this case may be collected from the Regional  
Office, Bolangir for the purpose of reference while inspecting the site along with the other  
members of the committee.

Encl: As above.

  
Member Secretary
Memo No. 1540 /Date: 24-1-2025

E-mail

Copy forwarded to the Regional Officer, SPC Board, Bolangir for information and  
necessary action. She is requested to provide the details copy of OA and other relevant papers  
pertaining to this case to the Regional Officer, Sambalpur.

  
Member Secretary

ANNEXURE-R3/3

**TPSODL**

OFFICE OF THE EXECUTIVE ENGINEER (ELECTRICAL)  
BOUDH ELECTRICAL DIVISION, BOUDH, PIN-762014.  
Email-ee.boed@tpsouthernodisha.com

(3)  
No: 199

Date: 18/01/2025

To

Regional Officer,  
State Pollution Control Board,  
Koshal Chowk, Palace Line  
Balangir. (Odisha)

Sub: - Disconnection of Power Supply of M/S Navkiran Enterprises, At-Padampur,  
Takuda, Boudh.

Ref: Your Office Memo No. 214/Dt. 09.01.2025.

Sir,

With Reference to the above cited subject, the power supply of M/S Navkiran Enterprises, At-Padampur, Takuda, Boudh, was disconnected on dated. 14<sup>th</sup> Jan 2025 of as per your office Memo No. 214/ Dt.09.01.2025 (under section 33(A) of water (Prevention & Control of Pollution) Act 1974).

This is for favor of your kind information.

Yours faithfully,

  
Executive Engineer (Elect.)  
BoED, Boudh

Copy Communicated: -

1. Superintending Engineer (Elect), TPSODL, Bhanjanagar for kind information.
2. CEO, TPSODL, Corporate Office, Berhampur for kind information.

1/20/25, 10:36 AM

pollutionb Mail - Regarding Navkiran Enterprises closure notice..



rospcb.bolangir bolangir &lt;rospcb.bolangir@ospcbboard.org&gt;

**Regarding Navkiran Enterprises closure notice..**

1 message

Niraj Kansal &lt;nirajkansal@gmail.com&gt;

To: rospcb.bolangir@ospcbboard.org

Sat, Jan 18, 2025 at 6:15 PM

Dear Madam,

We are in a complete shut down mode since you served us the Closure notice.

Even the power connection is disabled as per your orders.

You visited us today as part of the NGT appointed team , and was satisfied with our set up. May we request you again to kindly consider revoking the closure order?

TPSODL may be asked to reconnect the supply immediately.

As suggested we are committed not to restart our process till your concurrence. But power supply is an essential service, and there is no reason for us to suffer. A word to the TPSODL right now from your end would be highly appreciated. Enough damage is done, we need to do all that we can to salvage the situation.

Regards,  
Niraj Kansal

*Niraj Kansal*  
20-1-2025

1/20/25, 10:35 AM

pollution mail - Request to resume power supply

204



rospcb.bolangir bolangir <rospcb.bolangir@ospcbboard.org>



## Request to resume power supply..

1 message

Niraj Kansal <nirajkansal@gmail.com>

Sun, Jan 19, 2025 at 10:43 AM

To: rospcb.bolangir@ospcbboard.org

Dear Madam,

As we informed and you observed during your visit , we are under total shutdown and black out with power disconnection at our end.

There are about 50 people residing inside campus, and there's no drinking water available to them for want of power supply.

Can we again request you to resume power supply at least?

We undertake not to resume any production related work till we are allowed to do so.

An expedite mail from you to TPSODL would really be helpful.

Regards,  
Niraj Kumar Kansal.

*NK*  
20.1.2025



To,  
Regional officer,  
Odisha State Pollution Control Board,  
Bolangir.

20<sup>th</sup> January, 2025.

Dear Madam,

As per your order we have stopped our mill, and power was disconnected on 14th January 2025.

We request for power reconnection for our colony and other essential needs.

We undertake to obey your directions. In particular not to start any process related activities till receipt of Revocation of Closure Order from your end.

Regards,

Yours sincerely,

FOR NAVKIRAN ENTERPRISES PVT. LTD.

  
DIRECTOR

NAVKIRAN ENTERPRISES PVT. LTD.

CIN U15118OR2020PTC034635

+91 72057 46201    navkiran.boudh@gmail.com  
At Padampur Tukuda, P.O. Nuapalli- 762 015, Dist Boudh, Odisha.



ANNEXURE-R3/5

Tel/ EPABX : 2561909/2563800  
E-mail: paribesh1@ospcbboard.org  
Website: www.ospcbboard.org

## STATE POLLUTION CONTROL BOARD, ODISHA

(DEPARTMENT OF FOREST, ENVIRONMENT & CC, GOVERNMENT OF ODISHA)  
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII  
Bhubaneswar - 751 012

No. 1651 / Ind- II-Misc (Rev.)-03

Date: 28.01.25

To Speed Post/ E-mail [rospcb.bolangir@ospcbboard.org](mailto:rospcb.bolangir@ospcbboard.org) [navkiran.boudh@gmail.com](mailto:navkiran.boudh@gmail.com)

To

The Regional Officer,  
State Pollution Control Board, Odisha,  
Regional Office, Bolangir

**Sub.: Revocation of Direction of Closure of M/s. Navkiran Enterprises (Par-boiled Rice Mill), At: Padampur, PO: Nuapali, Dist.: Boudh - Reg.**

Ref.: Your letter No. 321 dtd. 20.01.2025

Sir,

With a reference to subject and letter cited above, it is to inform you that the detail fact about issuance of closure direction and your recommendations for revocation of the same were placed before the Chairman of the State Pollution Control Board and Chairman has been pleased to pass order to revoke the direction of closure order issued by your office vide letter No. 211 on 09.01.2025 in favour of M/s. Navkiran Enterprises (Par-boiled Rice Mill).

You are therefore requested to take necessary action at your end and dispose the application for grant of CTO of the aforesaid unit on merit. The industry shall also be directed to follow and implement directions/ guidelines of SPCB/ Guidelines of CPCB in respect of Air and water Pollution Control Measures, Other statutory bodies and Orders of Hon'ble NGT issued from time to time. In case the Unit fails, to comply with the directions and conditions of the Board, immediate necessary action is to be initiated against the unit. You are requested to make inspection and monitoring of the Pollution control equipment and measures once the plant attains operation at full capacity to ascertain about its adequacy.

Yours faithfully,

*[Signature]*  
Member Secretary

Memo No. 1652 /Dt. 28.01.25

Copy forwarded to M/s. Navkiran Enterprises (Par-boiled Rice Mill), Sri Niraj Kumar Kansal (Director), At: Padampur, Tukuda, P.O.: Nuapali, Dist.: Boudh for kind information.

*[Signature]*  
Chief Env. Engineer



OSPCB-RO-MISC-0009-2025/1/2025

*AE/ES*

*BSIB*

*Pates*

*Munni*

ANNEXURE-R3/6



To,  
The Regional Officer,  
State Pollution Control Board, Odisha,  
Balangir.

Date: 25<sup>th</sup> February, 2025

**Subject:** Apply for Consent to Operate (CTO) for 5 years for our unit.

Dear Madam,

Please find attached our application for Consent to Operate (CTO) for a period of five years, from **01-01-2025 to 31-03-2030**. Kindly note that the total CTO application fee is **Rs. 50,000/- per year**, amounting to **Rs. 2,50,000/-** for the entire period from **01-04-2025 to 31-03-2030**.

In our previous application, we had already paid **Rs. 50,000/-** towards the CTO fee for the period **01-04-2025 to 31-03-2026**. Accordingly, we have now paid an additional fee of **Rs. 2,00,000/-** to cover the remaining duration of the said period. The adjusted fee of **Rs. 40,000/- per year** reflects the balance after accounting for the amount previously paid.

We kindly request you to process our application and issue the required licence at the earliest.

Thanking You,

Best Regards,

FOR NAVKIRAN ENTERPRISES PVT. LTD.

  
DIRECTOR

JA

BSib  
3.3.2025

Prasant  
3.3.2025

NAVKIRAN ENTERPRISES PVT. LTD.

CIN : U15118OR2020PTC034635

+91 72057 46201    navkiran.boudh@gmail.com

At. Padampur Tukuda, P.O. Nuapalli- 762 015, Dist. Boudh, Odisha.

## ANNEXURE-R3/7

**Inspection Report of M/s. Navkiran Enterprises, At: Padampur, Tukuda,  
P.O: Nuapali, Dist: Boudh in connection with Renewal of Consent to Operate**

The industry M/s. Navkiran Enterprises At: Padampur, Tukuda, Po: Nuapali in the district of Boudh was inspected on dt. **21.03.2025** in connection with renewal of of Consent to Operate. Shri Niraj Kumar Kansal, Director of the unit accompanied on the day of inspection.

**Background of the unit:**

- The unit has obtained Consent to Establish for production of Boiled Rice-81.60 TPD, Broken Rice-1.2 TPD, Rice Bran-7.20 TPD and CPT (Husk Fired)-0.75 MW vide letter no.1719, dtd.17.03.2021 from RO, Sambalpur. The unit has obtained Consent to Establish (Expansion) for production of Boiled Rice-21 MT/Hour, Broken Rice-0.3 MT/Hour, Rice Bran-1.2 MT/Hour and CPT (Husk Fired)-0.75 MW vide letter no.443, dtd.27.01.2022 from RO,Sambalpur.
- The unit has obtained Consent to Operate for production of Boiled Rice-81.60 TPD, Broken Rice-1.2 TPD, Rice Bran-7.20 TPD and CPT (Husk Fired)-0.75 MW vide letter no.6495, dtd.15.12.2021 from RO,Sambalpur. The unit was obtained Consent to Operate(Expansion) for production of Boiled Rice-21 MT/Hour, Broken Rice-0.3 MT/Hour, Rice Bran-1.2 MT/Hour and CPT (Husk Fired)-0.75 MW vide letter no.447, dtd.28.01.2022 from RO,Sambalpur.
- The unit was issued **Direction of Closure** u/s 33 A of the Water (PCP) Act, 1974 and amendment there after vide RO Bolangir office letter no. 211 dtd. 09.01.2025 as the unit has not responded to the show cause notice issued by this office letter no.3104, dtd.20.09.2024.and ETP was not fully operational condition during the day of inspection on dt.07.12.2024.
- As per closure direction issued to the unit and copy forwarded to CEO, TPSODL, Berhampur/ Executive Engineer (Electrical) TPSODL,Boudh vide letter no. 214, dtd.09.01.2025 to disconnection of power supply of M/s.Navkiran Enterprises. Executive Engineer, TPSODL, Boudh intimated to this office about the power disconnection done on dt.14.01.2025. The rice mill unit was not in operation during the day of inspection.
- The unit was issued revocation of direction of closure vide Head Office, SPCB letter no. 1651 dtd. 28.01.2025.
- The unit has obtained Consent to Operate from this Office vide letter No.526 dt.05.02.2025 which is valid up to 31.3.2025.Now the unit has applied for Consent to Operate vide OCMMS application no. 6180725 dtd. 25.02.2025. The unit has earlier deposited consent fees of Rs.2,50,000 vide online receipt no.684879063 dtd. 08.12.2021 and now the unit has again deposited consent fees of Rs.2,00,000 vide online receipt no.481628399 dtd. 25.02.2025 .

**The following observations were made during the day of inspection:**

1. The unit was in operation during the day of inspection.
2. A multi cyclone dust collection system has been installed as air pollution control device which is attach to the stack. Monitoring facility like port hole and platform has been provided.
3. During inspection it was found there was no dumping of ash outside the premises and the unit has been disposing the ash in the earmarked area in its own land.
4. The unit has already installed ETP of 500 KLD and provided holding pool for storage of Treated Effluent. There was no discharge of any Effluent treated water discharge to outside the premises. One no of water sample was collected from the outlet of ETP .**Analysis Report** is enclosed.
5. The unit has installed seven nos. of bore well inside the premises. Out of that, one bore well is using for process and installed flow meter.
6. The Rice mill has provided 3 Nos. of rain water harvesting/ Lagoon to hold the treated water with capacity 8325 KL, 21600 KL and 47432 KL inside the premises.
7. The unit has provided soak pit via septic tank for waste water generated from domestic use.
8. During inspection housekeeping of the rice mill was found satisfactory.

**Recommendation:**

In view of the above observation made during inspection and compliance made by the rice mill unit. Consent to Operate may be considered upto 30.06.2025 subject strict compliance to the following special conditions.

1. Increase the holding capacity of the equalization/collection tank of the ETP to hold an adequate amount of waste water generated from the unit.
2. The unit shall make arrangements across the boundary near ETP such that no wastewater shall be discharged outside the premises.
3. The unit shall produce land conversion documents of the land being used for industrial purposes.
4. The unit shall dispose of its solid waste in earmarked areas inside the premises as per consent conditions.
5. The unit shall complete installation of Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater generated inside the premises.
6. The unit shall install a flow meter in all bore wells and also maintain the Logbook immediately.

7. The unit shall install a separate energy meter in the ETP and the reading of the energy meter will be submitted to the Board every month without fail.
8. The unit shall utilize the entire treated wastewater for plantation inside the factory premises. The minimum land requirement will be 1 acre per TPH of paddy processing. Under no circumstances, wastewater shall be discharged to outside of unit. If required, the unit shall acquire additional land for plantation and utilization of entire waste water.
9. A green belt shall be provided at least 33% of the total area of the land acquired by the unit. The record of the trees planted and survived shall be furnished to the Board and to the DFO concerned.



**Regional Officer  
S.P.C. Board, Balangir**

## ANNEXURE-R3/8



Tel:9438883908  
 Email: rospcb.bolangir@ospcboard.org  
 Website: www.ospcboard.org

OFFICE OF THE REGIONAL OFFICER, BALANGIR  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE GOVERNMENT OF ODISHA]  
 Koshal Chowk, Palace Lane, Balangir -767001

No. 1466...../III-CON(OPE)193/2021-22

“By Regd. Post/E-Mail”  
 Date 29.03.2025

### CONSENT ORDER

CONSENT ORDER NO. 196 /

Sub: **Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.**

Ref: Your online renewal application received on dt. **25.02.2025** vide login ID: **6180725**

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the industry: **M/s. Navkiran Enterprises Pvt. Ltd.**

Name of the Occupier & Designation: **Sri Niraj Kumar Kansal, Director**

Factory Address: At: Padampur, Tukuda, P.O.: Nuapali, Dist.: Boudh

This consent order is valid for the period from **01.04.2025** to **30.06.2025**.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of products manufactured:**

Sl. No.	Product	Quantity (TPA)
1.	Boiled Rice	21 MT per hour
2.	Broken Rice	0.3 MT per hour
3.	Rice Bran	1.2 MT per hour
4.	CPP (Husk Fired)	0.75 MW

**B. Discharge permitted through the following outlet subject to the standard**

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard				
					pH	TSS (mg/l)	O & G(mg/l)	BOD (mg/l)
1.	Domestic waste water	To soak pit via septic tank						
2.	Outlet of ETP	To Land inside the premises			5.5 to 9.0	100.0	10.0	30.0

**C. Emission permitted through the following stack subject to the prescribed standard.**

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard				
1.	Stack attached to Boiler.	90' from G.L.	-	800 mg/Nm <sup>3</sup>				

**D. Disposal of solid waste permitted in the following manner**

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Husk ash	6.0			6.0	Inside factory premises

**E. GENERAL CONDITIONS FOR ALL UNITS**

- The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
- The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
- An inspection book shall be opened and made available to Board's Officers during the visit to the factory.

10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed.
  - b) Domestic purpose
  - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:

- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Latter of authorization shall be obtained for handling and disposal of hazardous waste.
  37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
  38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
  39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
  40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
  41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
  42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
  43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

#### **F. SPECIAL CONDITIONS:**

1. Domestic effluent shall be discharged to septic tank followed by soak pit as per BIS specification.
2. The effluent generated from the parboiling section, washings etc. shall be adequately treated in the Effluent Treatment plant constructed as per approved design to meet the prescribed standard of the Board for discharge to inland surface water.
3. The unit shall utilize the entire treated waste water for plantation inside the factory premises. Minimum land requirement will be 1 acre per TPH of paddy processing. Under no circumstances, wastewater shall be discharged to outside of unit. If required the unit shall acquire additional land for plantation and utilization of entire waste water.
4. A holding pool of 15 days retention period shall be provided inside the premises to store the treated effluent which remains unutilized for irrigation, particularly during monsoon.
5. The industry shall install bag filter as air pollution control devices in the stack attached to husk fired boilers of CPP plant to meet prescribed standard.
6. Adequate pollution control devices shall be provided to control particulate matter emission in the flue gases emitted through the stack attached to the boiler well before operation of the plant so that particulate matter emission from the stack shall not exceed  $150 \text{ mg/Nm}^3$ .
7. Portholes and suitable platforms shall be provided in the stack for facilitating stack gas analysis.
8. Husk ash generated from the boiler shall be kept in the low lying area inside the factory premises preferably covered with earth to prevent it from being windborne.

19. In case the proprietor/partner sells/transfers the unit to any other person, he shall intimate the same in advance and submit the audited balance sheet showing capital cost of investment including land & building, plant & machinery without depreciated cost.
20. The occupier shall prohibit the use of banned Single Used Plastic products within their respective premises as per public notice issued by State Pollution Control Board vide No.2245 on dt.15.02.2023.
21. The industry shall obtain necessary permission from the Central Ground Water Authority for consumption of ground water for industrial use within one month from date of issue of consent to operate order. It may be noted that withdrawing ground water without valid NOC by or before the said date shall liable to pay fine as well as environmental compensation/damages as to be decided by Hon'ble NGT, New Delhi in OA No. 329/2015 dt. 11.12.2019.
22. Increase the holding capacity of the equalization/collection tank of the ETP to hold an adequate amount of wastewater generated from the unit.
23. The unit shall make arrangements across the boundary near ETP such that no wastewater shall be discharged outside the premises.
24. The unit shall produce land conversion documents of the land being used for industrial purposes.
25. The unit shall dispose of its solid waste in earmarked areas inside the premises as per consent conditions.
26. The unit shall install a Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater generated inside the premises.
27. The unit shall install a flow meter in all bore wells and also maintain the Logbook immediately.
28. The unit shall install a separate energy meter in the ETP and the reading of the energy meter will be submitted to the Board every month without fail.
29. The unit shall utilize the entire treated wastewater for plantation inside the factory premises. The minimum land requirement will be 1 acre per TPH of paddy processing. Under no circumstances, wastewater shall be discharged to outside of unit. If required, the unit shall acquire additional land for plantation and utilization of entire waste water.
30. A green belt shall be provided at least 33% of the total area of the land acquired by the unit. The record of the trees planted and survived shall be furnished to the Board and to the DFO concerned.

The occupier must comply with the conditions stipulated in section A,B,C,D, E & F to keep this consent order valid.

To,

Sri Niraj Kumar Kansal, Director  
**M/s. Navkiran Enterprises Pvt. Limited**  
 At: Padampur, Tukuda, P.O: Nuapali, Dist.: Boudh



**REGIONAL OFFICER**  
**STATE POLLUTION CONTROL BOARD, ODISHA, BALANGIR**

Memo No...1467...../Dt.29.03.2025/  
 Copy forwarded to the

Regional Officer  
 State Pollution Control Board  
 Regional Office, Balangir

- i) **Collector & District Magistrate**, Boudh
- ii) **Chief Env. Engineer**, State Pollution Control Board, Odisha, Bhubaneswar for kind information.
- iii) **D.F.O.**, Boudh.
- iv) **CSO**, Boudh
- v) **The Asst. Director**, Factories & Boiler, Balangir.
- vi) **The General Manager**, DIC, Boudh
- vii) **The Executive Engineer**, TPSODL, Boudh
- viii) **Guard file**, Regional Office, SPC Board, Balangir



**REGIONAL OFFICER**  
**STATE POLLUTION CONTROL BOARD, ODISHA, BALANGIR**

Regional Officer  
 State Pollution Control Board  
 Regional Office, Balangir

## ANNEXURE-R3/9

**INSPECTION REPORT ON RICE MILL OF M/S. NAVKIRAN ENTERPRISES PVT. LTD., AT: PADAMPUR, TUKUDA, P.O.: NUAPALI DIST: BOUDH REGARDING RENEWAL OF CONSENT TO OPERATE**

1.	Date of inspection.	:	21.06.2025
2.	Name of the rice mill & address.	:	M/s. Navkiran Enterprises Pvt. Ltd., At.: Padampur, Tukuda, P.O.: Nuapali, Dist.: Boudh
3.	Person met during inspection	:	Sri Niraj Kumar Kansal, Director
4.	Consent status	:	The unit has obtained Consent to Operate upto 30.06.2025 vide this office letter no. 1466 dtd. 29.03.2025.
5.	Consent applied with adequacy of fee.	:	Online application received on dt.10.06.2025 vide login ID:6489107. The unit has deposited consent fees of Rs. 2,50,000/- vide earlier online receipt no.684879063 dtd. 08.12.2021. The consent fees is adequate upto 31.03.2026.
6.	Date of commissioning	:	2021
8.	Production capacity	:	Boiled Rice – 21 MT per hour Broken Rice – 0.3MT per hour Rice Bran – 1.2 MT per hour CPP (Husk Fired) – 0.75 MW
9	Water Consumption per day	:	200 KL approx.
10	Waste water generation per day	:	150 KL approx.
11	Treatment system for treatment of parboiled effluent.	:	The existing ETP has a capacity of 500 KLD. The unit has completed the construction of constructed additional equalization tank of 100 KLD. The final outlet of ETP is being used for irrigation inside factory premises. One nos. of sample collected from outlet of the ETP of the unit. Analysis report is enclosed.
12.	Final discharge point.	:	Land for irrigation.
13.	Investment (un-depreciated investment in land, building, plant & machinery and electric installation (excluding working capital)	:	Rs.1788.69 lakhs (As per the CA certificate submitted by the unit)

## 14. Analysis result.

Sl No.	Location of sampling points	pH	TSS (mg/l)	BOD (mg/l)	Oil and Grease (mg/l)
1	Outlet of ETP discharged to land for irrigation	7.1	68	26	2
Prescribed standard of the Board		5.5.-9.0	100.0	30.0	10.0

## 15. Boiler Detail:

No. of Boiler	Type	Quantity of steam generation/hr.	Stack height above G.L.
1	ABP Energy Energytek Pvt. Limited	10 TPH.	90'

16. Air Pollution Control System adopted: The rice mill has installed the cyclone as air pollution control devices at the stack attached to the husk fired boiler. The unit is also provided Cyclone in the milling section.

17. Solid waste management: Husk ash generated as solid waste is being dumped inside the factory premises.

18. Details of consent to operate fee: The unit has deposited Rs.2,50,000/- vide earlier online receipt no. 684879063 dt.08.12.2021 adequate upto 31.03.2026.

**Other Observations**

1. The unit has installed an STP for the treatment of domestic wastewater generated from the unit.
2. The unit has completed the construction of constructed additional equalization tank of 100 KLD.
3. The installation of a separate energy meter for the ETP of the unit is under process.

**Recommendations:** The unit has applied for renewal of consent to operate vide application no. 6489107 dtd.01.07.2025 along with consent fee adequate up to 31.03.2026. In view of the above a suitable decision may be taken for the grant of renewal of Consent to Operate in favour of the unit upto 31.03.2026.

  
**Regional Officer**  
 SPC Board, Balangir



Tel : 0663-2950151  
 Email : [rospcb,sambalpur@ospboard.org](mailto:rospcb,sambalpur@ospboard.org)  
 Website : [www.ospboard.odisha.gov.in](http://www.ospboard.odisha.gov.in)

OFFICE OF THE REGIONAL OFFICE, SAMBALPUR  
**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]  
 1070, Hospital Road, Modipara, Sambalpur-768002

Lab. Ref. No. WW/BLGR/52/06/2025-26

Date: 26.06.2025

**ANALYSIS REPORT OF WASTE WATER SAMPLE**

Name & Address of the Industry / Source : M/s. Navkiran Enterprises (P) Ltd.,  
 At: Padampur, Tukuda, PO: Nuapali,  
 Dist.: Boudh

Date of Sample Collection/ : 21.06.2025

Submitted on : 21.06.2025

Sample Collected by/ Submitted by : Er. (Mrs.) Babita Singh, RO, SPCB, Balangir.

Sl. No.	Location of sampling point	pH	TSS (mg/l)	BOD (mg/l)	Oil and Grease (mg/l)
1	ETP outlet discharged to own land	7.1	68	26	2
<b>Board's Prescribed Standard</b>		<b>5.5-9.0</b>	<b>100.0</b>	<b>30.0</b>	<b>10.0</b>

**ANALYSED BY:**

Asst. Environmental Scientist  
 Regional Office of State Pollution  
 Control Board, Sambalpur.

**DY. ENV. SCIENTIST**  
 Deputy Environmental Scientist  
 Regional Office of State Pollution  
 Control Board, Sambalpur



OFFICE OF THE REGIONAL OFFICER, BALANGIR  
**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE GOVERNMENT OF ODISHA]

Koshal Chowk, Palace Lane, Balangir -767001

"By Regd. Post/E-Mail"

No...2996.../III-CON(OPE)193/2021-22

Date: 30.06.2025

**CONSENT ORDER**

**CONSENT ORDER NO. 196 /**

Sub: **Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.**

Ref: Your online renewal application received on dt. **10.06.2025** vide login ID: **6489107**

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the industry: **M/s. Navkiran Enterprises Pvt. Ltd.**

Name of the Occupier & Designation: **Sri Niraj Kumar Kansal, Director**

Factory Address: **At: Padampur, Tukuda, P.O.: Nuapali, Dist.: Boudh**

This consent order is valid for the period up to **31.03.2026**.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of products manufactured:**

Sl. No.	Product	Quantity (TPA)
1.	Boiled Rice	21 MT per hour
2.	Broken Rice	0.3 MT per hour
3.	Rice Bran	1.2 MT per hour
4.	CPP (Husk Fired)	0.75 MW

**B. Discharge permitted through the following outlet subject to the standard**

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard			
				pH	TSS (mg/l)	O & G(mg/l)	BOD (mg/l)
1.	Domestic waste water	To soak pit via septic tank					
2.	Outlet of ETP	To Land inside the premises		5.5 to 9.0	100.0	10.0	30.0

**C. Emission permitted through the following stack subject to the prescribed standard.**

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard			
1.	Stack attached to Boiler.	90' from G.L.	-	800 mg/Nm <sup>3</sup>			

**D. Disposal of solid waste permitted in the following manner**

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Husk ash	6.0			6.0	Inside factory premises

**E. GENERAL CONDITIONS FOR ALL UNITS**

- The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
- The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
- An inspection book shall be opened and made available to Board's Officers during the visit to the factory.

10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed.
  - b) Domestic purpose
  - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:

- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous waste.
  37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
  38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
  39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
  40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
  41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
  42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
  43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

#### **F. SPECIAL CONDITIONS:**

1. Domestic effluent shall be discharged to septic tank followed by soak pit as per BIS specification.
2. The effluent generated from the parboiling section, washings etc. shall be adequately treated in the Effluent Treatment plant constructed as per approved design to meet the prescribed standard of the Board for discharge to inland surface water.
3. The unit shall utilize the entire treated waste water for plantation inside the factory premises. Minimum land requirement will be 1 acre per TPH of paddy processing. Under no circumstances, wastewater shall be discharged to outside of unit. If required the unit shall acquire additional land for plantation and utilization of entire waste water.
4. A holding pool of 15 days retention period shall be provided inside the premises to store the treated effluent which remains unutilized for irrigation, particularly during monsoon.
5. The industry shall install bag filter as air pollution control devices in the stack attached to husk fired boilers of CPP plant to meet prescribed standard.
6. Adequate pollution control devices shall be provided to control particulate matter emission in the flue gases emitted through the stack attached to the boiler well before operation of the plant so that particulate matter emission from the stack shall not exceed 150 mg/Nm<sup>3</sup>.
7. Portholes and suitable platforms shall be provided in the stack for facilitating stack gas analysis.
8. Husk ash generated from the boiler shall be kept in the low lying area inside the factory premises preferably covered with earth to prevent it from being windborne.

9. Ambient Air Quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality Standard prescribed under E (P) Rule, 1986 as prescribed by the MOEF, Govt. of India vide notification No. G.S.R. 826 (E) dt. 16.11.2009. (attached)
10. The industry shall maintain the ambient noise standard as prescribed in the **Noise Pollution (Regulation and Control) Rules, 2000** as amended thereof.
11. A green belt shall be provided along the boundary wall of plant towards habitational area and vacant spaces within plant premises. The record of the trees planted and survived shall be furnished to the Board and to the DFO concerned.
12. The Board may impose further condition or modify the conditions as stipulated in this order and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form. If it is found that the industry is operated without adequate pollution control measures and without consent to operate from the Board direction for closure shall be issued under section 31(A) of Air (PCP) Act. 1981 and / or under section 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice.
13. The unit shall abide by the provisions of Environment (Protection) Act, 1986 and rules framed thereunder.
14. The stack height of chimney attached to the boiler should not be less than 30 meters.
15. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the buildings for recharging of ground water within the premises and other large structures as per the concept and practices prescribed by CPCB, New Delhi and details of which is available in the web-site.
16. In case the consent fee is revised upwards during this period of consent, the unit shall pay the differential amount to the Board to keep the consent order in force. If the industry fails to pay the amount within the period stipulated by the Board the consent order will be revoked without giving prior notice.
17. The Board reserves the right to revoke/refuse consent at any time during this period in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
18. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to operate shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder.

19. In case the proprietor/partner sells/transfers the unit to any other person, he shall intimate the same in advance and submit the audited balance sheet showing capital cost of investment including land & building, plant & machinery without depreciated cost.
20. The occupier shall prohibit the use of banned Single Used Plastic products within their respective premises as per public notice issued by State Pollution Control Board vide No.2245 on dt.15.02.2023.
21. The industry shall obtain necessary permission from the Central Ground Water Authority for consumption of ground water for industrial use within one month from date of issue of consent to operate order. It may be noted that withdrawing ground water without valid NOC by or before the said date shall liable to pay fine as well as environmental compensation/damages as to be decided by Hon'ble NGT, New Delhi in OA No. 329/2015 dt. 11.12.2019.
22. The unit shall make arrangements across the boundary near ETP such that no wastewater shall be discharged outside the premises.
23. The unit shall produce land conversion documents of the land being used for industrial purposes.
24. The unit shall dispose of its solid waste in earmarked areas inside the premises as per consent conditions.
25. The unit shall install a flow meter in all bore wells and also maintain the Logbook immediately.
26. The unit shall install a separate energy meter in the ETP within one month from the issue of this order.
27. The unit shall utilize the entire treated wastewater for plantation inside the factory premises. The minimum land requirement will be 1 acre per TPH of paddy processing. Under no circumstances, wastewater shall be discharged to outside of unit. If required, the unit shall acquire additional land for plantation and utilization of entire waste water.
28. A green belt shall be provided at least 33% of the total area of the land acquired by the unit. The record of the trees planted and survived shall be furnished to the Board and to the DFO concerned.

The occupier must comply with the conditions stipulated in section A,B,C,D, E & F to keep this consent order valid.

To,

Sri Niraj Kumar Kansal, Director  
**M/s. Navkiran Enterprises Pvt. Limited**  
At: Padampur, Tukuda, P.O: Nuapali, Dist.: Boudh



**REGIONAL OFFICER**  
**STATE POLLUTION CONTROL BOARD, ODISHA, BALANGIR**

Regional Officer  
State Pollution Control Board  
Regional Office, Balangir

Memo No....2997...../Dt.30-06-2025  
Copy forwarded to the

- i) **Collector & District Magistrate, Boudh**
- ii) **Chief Env. Engineer, State Pollution Control Board, Odisha, Bhubaneswar for kind information.**
- iii) **D.F.O., Boudh.**
- iv) **CSO, Boudh**
- v) **The Asst. Director, Factories & Boiler, Balangir.**
- vi) **The General Manager, DIC, Boudh**
- vii) **The Executive Engineer, TPSODL, Boudh**
- viii) **Guard file, Regional Office, SPC Board, Balangir**



**REGIONAL OFFICER  
STATE POLLUTION CONTROL BOARD, ODISHA, BALANGIR**

Regional Officer  
State Pollution Control Board  
Regional Office, Balangir

o/c